

The  
  
Kolkata Gazette  
सत्यमेव जयते  
Extraordinary  
Published by Authority

SRAVANA 17]

TUESDAY, AUGUST 8, 2017

[SAKA 1939

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 960-L.— 8th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 41 of 2017**

**THE WEST BENGAL PANCHAYAT ELECTIONS  
(AMENDMENT) BILL, 2017.**

**A  
BILL**

*to amend the West Bengal Panchayat Elections Act, 2003.*

WHEREAS it is expedient to amend the West Bengal *Panchayat Elections Act, 2003*, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXI of 2003.

It is hereby enacted in the Sixty-eighth year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal *Panchayat Elections (Amendment) Act, 2017*.

(2) It shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Panchayat Elections  
(Amendment) Bill, 2017.*

(Clause 2.)

Amendment of  
section 10 of  
West Ben. Act  
XXI of 2003.

2. For section 10 of the West Bengal *Panchayat Elections Act, 2003*, the following section shall be substituted:—

"Simultaneous membership to Assembly or Parliament and Panchayats in respect of a member of *Panchayat Samiti* or *Zilla Parishad* or *Siliguri Mahakuma Parishad*.

10. (1) A member of *Gram Panchayat*, on being elected to the Legislative Assembly or the Parliament or a member of the Legislative Assembly or the Parliament, on being elected to the *Gram Panchayat*, shall tender his resignation immediately from any of the elected offices in order to participate subsequently as a member in other elected office.

(2) A member of *Panchayat Samiti* or *Zilla Parishad* or *Siliguri Mahakuma Parishad*, on being elected to the Legislative Assembly or the Parliament or a member of the Legislative Assembly or the Parliament, on being elected to the *Panchayat Samiti* or *Zilla Parishad* or *Siliguri Mahakuma Parishad*, may hold simultaneous membership to the Assembly or Parliament along with the *Panchayat Samiti* or *Zilla Parishad* or *Siliguri Mahakuma Parishad*."

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal *Panchayat Elections Act, 2003* (West Ben. Act XXI of 2003) (hereinafter referred to as the said Act), in order to making provisions of maintaining simultaneous membership to the Legislative Assembly or Parliament and *Panchayats* by members of *Panchayat Samitis* and *Zilla Parishads* or *Siliguri Mahakuma Parishad*, for effective implementation and management of the provisions of the West Bengal *Panchayat Act, 1973* (West Ben. Act XLI of 1973), by way of amending section 10 of the said Act.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in the Bill.

KOLKATA:  
*The 8th August, 2017.*

SUBRATA MUKHERJEE,  
*Member-in-Charge.*

By order of the Governor,  
  
MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*